

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Service Tax Miscellaneous Application No.75033 of 2022
and
Service Tax Appeal No.315 of 2012 & CO/78027 of 2013**

(Arising out of Order-in-Appeal No.100/Bol./2012 dated 18.04.2012 passed by Commissioner (Appeals) of Central Excise, Kolkata)

Commissioner of CGST & Excise, Bolpur

Nanoor Chandidas Road, SIAN, Bolpur, Dist.-Birbhum, Pin-731204, West Bengal

Appellant

VERSUS

M/s Dolphin

C1/10, Uday Shankar Bithi, Non-Company Housing Complex, Pritivihar, City Centre,
Durgapur-713216

Respondent

APPEARANCE :

Shri J.Chattopadhyay, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

**MISC.ORDER NO.75046/2022
FINAL ORDER NO.75146/2022**

DATE OF HEARING : 16.03.2022

DATE OF DECISION : 16.03.2022

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Miscellaneous Application for withdrawal of appeal stands disposed off. Cross Objection also gets disposed off.

(Dictated and pronounced in the open court.)

Sd/

**(P. K. Choudhary)
Member (Judicial)**

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